

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 87/TT/2023

<b>Subject</b>	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination and approval of transmission tariff for transmission assets under “220 kV Srinagar-Leh Transmission System (SLTS)” from 31.10.2019 to 31.3.2024.
<b>Date of Hearing</b>	31.1.2024
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Jammu & Kashmir Power Transmission Corporation Limited & 16 Ors.
<b>Parties Present</b>	Shri V. C. Sekhar, PGCIL Shri Amit Chachan, PGCIL

## Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for approval of transmission tariff for “Combined Transmission Assets under ‘Srinagar-Leh Transmission System (SLTS) project’ under “220 kV Srinagar-Leh Transmission System (SLTS)” for the period from 31.10.2019 to 31.3.2024:

2. After hearing the Petitioner, the Commission directed the Petitioner to furnish the following information on an affidavit by 16.2.2024 with an advance copy to the Respondents:

- a) Details of Initial spares claimed for the sub-station (₹1529.11 lakh) and the transmission line (₹122.73 lakh) for the subject transmission asset.
- b) The readable Single-Line Diagram of the subject transmission asset.
- c) Whether the RPC standing committee approved the proposed Add-Cap for the subject transmission asset.
- d) About the claim of additional capitalization, details of works carried out during the 2019-24 period, including the works against which balance/retention payments are



projected to be made along with detailed justification in line with relevant provisions of the 2019 Tariff Regulations, 2019.

e) Detailed policy for procurement of T&P and Spares.

3. The Commission also directed the Respondents to file their replies, if any, by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2024. The Commission further directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time shall be entertained.

4. The matter will be listed for further hearing on 13.3.2024.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

